

HIGH COURT OF UTTARAKHAND, AT – NAINITAL

NOTIFICATION

No.50/UHC/Admin. B/2021

Dated: 5th April, 2021

In view of the second wave of COVID-19 pandemic, the following directions are being issued for the District Courts and Family Courts of District Dehradun and Haridwar: -

- a. Regular District Courts & Family Courts work at District Dehradun and Haridwar, including outlying Courts may be temporarily suspended for sanitization and other purposes for two weeks with effect from 06.04.2021.
- b. Court work of District Courts & Family Courts of District Dehradun and Haridwar will be conducted as per Notification no. 100/ UHC / Admin. B/ 2020 dated May 26, 2020.
- c. One third of the employees of the District Court/Family Court may be permitted to attend the Court at a time.
- d. District Judges of Dehradun & Haridwar as well as the Principal Judge/Judge, Family Courts of District Dehradun & Haridwar are requested to ask the respective medical authority to vaccinate all employees above 45 years, as per directions of Government of India.
- e. Court employees above the age of 55 years may not be compelled to attend the Court.
- f. Category of cases mentioned in paragraph 3 of the aforesaid Notification may be deemed amended for sub clause (b), (f) and (i) meaning thereby these set of cases shall not be dealt during two weeks from 06.04.2021.
- g. In above notification, any directions issued pertaining to Advocates' Chambers shall be followed after consultation with concerned Bar Association.
- h. Other SOPs issued by Government of India and Government of Uttarakhand for prevention of Covid 19 infection shall be adhered strictly.
- i. Concerned District Judges shall inform the concerned Bar Association immediately about these directions.

- j. No Judicial Officer shall leave the station without prior permission of the District Judge. Point No. 11 of the aforesaid Notification dated 26.05.2020 may be deemed amended accordingly.
- k. Further necessary directions may be issued later on.

Kindly make the strict compliance of the aforesaid directions issued by the Hon'ble Court.

By Orders of the Hon'ble Court.

Sd/-

(Dhananjay Chaturvedi)

Registrar General

No.1754/UHC/Admin. B/2021

Dated: 5th April , 2021

Copy for information and necessary action to:

1. District Judges/Family Courts at Dehradun and Haridwar.
2. President, Bar Council of Uttarakhand.
3. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
4. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
5. Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
6. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
7. Member-Secretary, UKSLSA, Nainital.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. All the Sections of the High Court.
10. Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
11. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
12. Guard file/Notice Board.

Deputy Registrar